

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A No. 1452/2018**

New Delhi, this the 13<sup>th</sup> day of April, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Shri Amit Mann, aged 34 years  
LDC [Grade IV (DASS)]  
S/o Shri Raj Singh Mann  
H. No. 155, Pocket 21, Sector-24, Rohini,  
Delhi-110085. ....Applicant

(By Advocate : Ms. Kiran Ahlawat for Mr. Ashwani Upadhyay)

Versus

1. Govt. of NCT of Delhi through  
Chief Secretary,  
Players Building, IP Estate,  
New Delhi.
2. The Chairman,  
Delhi Subordinate Service Selection Board,  
FC-18, Institutional Area,  
Karkardooma, Delhi. ....Respondents

(By Advocate : Mr. H. A. Khan)

**ORDER (ORAL)**

**Mrs. Jasmine Ahmed, Member (J)**

Learned counsel for applicant stated that she could not trace the speed post receipt through which the representation of the applicant dated 'Nil' was sent to the respondents. She only prays that a direction be given to the respondents to decide her representation within a time bound manner.

2. As the applicant has not been able to state clearly on which date the representation was sent to the respondents, speed post receipt being not traceable, we feel that it would be fit if we direct the applicant to make a fresh representation which may be decided by the respondents within a fixed time frame.

3. Hence, the applicant is directed to submit a fresh representation within seven from today and the respondents are directed to decide the representation after receiving it within six weeks from the date of receipt of a certified copy of this order.

It is made clear that nothing has been commented on the merit of the case.

(Uday Kumar Varma)  
Member (A)

(Jasmine Ahmed)  
Member (J)

/Mbt/